

Health Matters

Potential risks of natural toxins in food

Many people are concerned about residues of chemicals, contaminants or microplastics in their food. However, it is less well known that many foods also contain toxins of completely natural origin. These are often chemical compounds that plants use to ward off predators such as insects or microorganisms. These substances are found in beans and potatoes, for example, and can pose potential health risks. However, according to a recent representative survey by the German Federal Institute for Risk Assessment (BfR), only just under half of the respondents (47 per cent) were even aware of plant toxic substances.

The BfR Consumer Monitor Special on naturally occurring plant toxins also revealed that this risk worries 27 per cent. In contrast, residues in food (e.g. from plant protection products) and contaminants, i.e. substances that are not intentionally added to food (e.g. heavy metals), cause concern for 63

and 62 per cent of respondents respectively. "The survey results make it clear that risks of natural origin tend to be underestimated, while risks of synthetic origin tend to be overestimated," says BfR President Professor Andreas Hensel.

Raw plant-based foods are consumed frequently by 34 per cent, occasionally or rarely by 45 per cent and very rarely or not at all by 19 per cent.

Which foods with naturally occurring plant toxins do you already know? If this question is asked openly and without pre-selection, potatoes are named first (15 per cent), followed by tomatoes, raw beans (nine per cent each) and mushrooms (five per cent). Naturally occurring toxic substances worry 27 per cent in the survey. More than half of the respondents (53 per cent) feel poorly informed about plant toxins in food, while only eight per cent feel well informed.

At 63 per cent and 62 per cent respectively,



significantly more consumers are concerned about residues or contaminants.

Residues are residual amounts of substances that are used in the production of food. For example, residues can remain in fruit, vegetables or cereals even if plant protection products are used correctly.

Contaminants, on the other hand, are undesirable substances that unintentionally end up in food. They

can occur naturally in the environment, arise during the processing of raw materials into food or be released into the environment as a result of human activities. Contaminants are undesirable because they can be harmful to health under certain circumstances.

The study also shed light on the related topic of "mouldy food". Here, too, there is a clear need for education. Even small amounts of mould

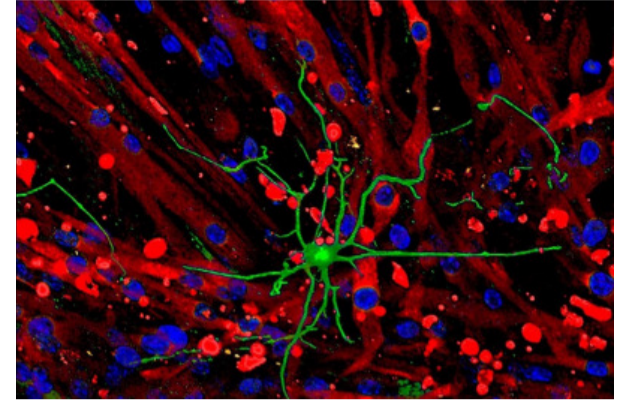
toxins can be harmful to the health of humans and animals. Mouldy jam, for example, should therefore always be disposed of completely. Nevertheless, 25 per cent of respondents stated that they only remove the mouldy part. Even in the case of mouldy berries, affected and surrounding fruit should no longer be eaten. Only 60 per cent adhere to this rule. RELATED TOPICS Health & Medicine Staying Healthy Foodborne Illness Medical Topics Nutrition Plants & Animals Food Agriculture and Food Food and Agriculture Endangered Plants RELATED TERMS Diet Potato Indoor air quality Caffeine Botany Foodborne illness Water purification Plant defense against being eaten

Exercise spurs neuron growth & rewires brain

Researchers from the University of Toronto, Canada, and Kyushu University, Japan, have found that increased neuron formation and the subsequent rewiring of neural circuits in the hippocampus through exercise or genetic manipulation helps mice forget traumatic or drug-associated memories. The findings could offer a new approach to treating mental health conditions like post-traumatic stress disorder (PTSD) or drug addiction.

PTSD is a mental health condition that can be triggered by experiencing or seeing a traumatic event, such as a natural disaster, serious accident, or attack. Worldwide, around 3.9% of the general population has PTSD, with symptoms including vivid flashbacks and avoidance behaviors, such as staying away from places or pushing away people that remind them of the traumatic event. Currently, PTSD is often treated through therapy or medications such as anti-depressants, but as many people do not respond effectively, researchers are still looking for different treatments.

In this study on mice, Assistant Professor Risako Fujikawa from Kyushu University's Faculty of Pharmaceutical Sciences, her former supervisor Professor Paul Frankland from the University of Toronto, and their team



members including Adam Ramsaran focused on how neurogenesis - the process of forming new neurons - in the hippocampus impacts the ability to forget fear memories. The hippocampus, a brain region important for forming memories linked to specific places and contexts, produces new neurons daily in an area called the dentate gyrus. "Neurogenesis is important for forming new memories but also for forgetting memories. We think this happens because when new neurons integrate into neural circuits, new connections are forged and older connections are lost, disrupting the ability to recall memories," explains Fujikawa. "We wanted to see if this process could help mice forget stronger, traumatic memories too."

The researchers gave mice two strong shocks in different settings. First, the mice were shocked after leaving a brightly-lit, white box and entering a dark, ethanol-scented

compartment. After the second shock in another distinct environment, the mice showed PTSD-like behaviours. Over a month later, the mice were still fearful and hesitant to enter the original dark compartment, indicating they couldn't forget the traumatic memory. This fear extended to other dark compartments, showing generalised fear. Additionally, the mice explored less in open spaces and avoided the center, suggesting anxiety.

The researchers then explored whether these PTSD-like behaviours could be alleviated through exercise, which studies had shown boosted neurogenesis. The double-shocked mice were split into two groups and one group was provided with a running wheel. Four weeks later, these mice showed increased numbers of newly-formed neurons in their hippocampi, and importantly, the PTSD-like behaviours were less severe, compared to the double-shocked mice without wheel access.

New mechanisms behind antibiotic resistance

Two newly discovered mechanisms in bacteria have been identified that can contribute to the development of antibiotic resistance. Changing the number of copies of resistance genes in bacteria increases antibiotic resistance, and can do so very quickly. According to a new study from Uppsala University, these two mechanisms, along with a third known mechanism, can occur independently of each other, even within the same bacterial cell.

The researchers studied heteroresistance, a phenomenon in which the majority of bacteria in a population are sensitive to antibiotics but a very small subpopulation of bacteria exhibits increased antibiotic resistance.

Typically, this involves very small numbers of resistant bacteria (around 1 in 100,000) that can continue to grow despite antibiotic treatment.

Heteroresistance is a common and concerning



phenomenon, as it is difficult to treat and risks accelerating the development of antibiotic-resistant bacteria, complicating antibiotic treatment for patients.

"It was completely unknown until now that these mechanisms could promote heteroresistance. Our study shows that they can accelerate the selection and growth of resistant bacteria during antibiotic treatment. This study, which partly involved animals, makes it more relevant to understanding these processes in humans," says Helen Wang, the last

author of the study. Bacteria can spread resistance genes to each other through plasmids. Plasmids are small free-standing DNA rings in which bacteria frequently store some of their genes outside the chromosome. In this study, researchers revealed two new mechanisms involving plasmids, in which the number of copies of plasmids carrying resistance genes can increase up to 90 times. The study demonstrates that these two mechanisms and a third known mechanism involving gene amplification, can operate

in parallel in the same bacterial cell.

"Heteroresistance involving an increased number of copies of resistance genes is much more complex than previously thought. Bacteria can actually use three different mechanisms, all of which can occur in parallel in the same bacterium, to temporarily increase the number of copies of resistance genes and thereby generate antibiotic resistance," says Hervé Nicoloff, the study's first author.

"All three mechanisms are unstable and can quickly revert to sensitivity in the absence of antibiotics. This makes it more difficult to detect the resistant bacteria during a clinical examination, as they disappear so quickly. Given what we now know, it is important to be able to develop better diagnostic methods that can detect increased antibiotic resistance," adds Helen Wang.

The study looked at how distraction affects "hedonic consumption", or buying and using products and experiences because they make us feel good and not necessarily because we need them. "On any given day, a person may take great pleasure from one or more of these activities, yet people often consume more hedonic goods than they want or than is

good for them," said lead author Stephen Lee Murphy, PhD, of Ghent University. One reason for this overconsumption may be distraction, according to Murphy. When people are distracted while engaged in a hedonic activity, research suggests they are likely to experience less enjoyment from it than if they were fully focused. That may lead to feelings of dissatisfaction and drive more consumption to compensate for that shortfall.

To better understand the role of distraction in overconsumption, the researchers first conducted an experiment involving 122 participants (mostly female and mostly between the ages of 18 and 24) who reported on how much they expected to enjoy their lunch before eating it. They were then asked to eat their lunch under one of three conditions: no distraction, moderate distraction (watching a video), and high distraction (playing Tetris). After lunch, participants reported on their actual enjoyment, satisfaction, desire for further gratification and amount consumed. They also reported on their snacking later in the day.

Participants who ate while distracted reported lower enjoyment and satisfaction, which was

Distraction cause for overconsumption



associated with increased snacking afterward and a more general desire for further gratification.

The researchers believe that this proposed effect, which they called "hedonic compensation,"

likely applies to other activities beyond eating. For example, people who are distracted while watching a movie or playing a game may be more likely to engage in additional consumption (e.g., checking social media) to compensate for a diminished enjoyment of the original activity.

The researchers also followed 220 participants aged 18 to 71 (again mostly female) for a week to investigate this broader effect, beyond food. Participants filled out seven brief surveys per day via their smartphones regarding their hedonic consumption, distraction and satisfaction.

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Benefits & harms of very early BP control

Early identification of stroke type could be key to harnessing the benefits of very early in-ambulance blood pressure lowering treatment in patients with suspected acute stroke, according to new research.

Professor Craig Anderson, Director of Global Brain Health at The George Institute for Global Health and lead investigator on the study, said that although more research was needed, the results provided a potential pathway to improving outcomes in patients with the most deadly type of stroke.

"Our study shows clear benefits from administering early blood pressure lowering treatment to patients with intracerebral haemorrhage in the ambulance, although overall there was no difference in outcome from this early intervention for all patients with suspected stroke.

"In fact, in patients with a final diagnosis of ischaemic stroke, it actually worsened their outcome, so the ability to make a reliable diagnosis at this early stage is key to harnessing the



benefits of very early blood pressure treatment."

The Intensive ambulance-delivered blood pressure reduction in hyper-acute stroke trial (INTERACT4) was a multicentre, randomised, open-label, blinded-outcome study conducted across dozens of ambulance services in China.

2404 ambulance-assessed patients with suspected acute stroke causing a motor deficit within two hours of onset and elevated systolic blood pressure (≥ 150 mmHg) were randomly assigned to immediate blood pressure-lowering (target 130-140mmHg) or usual blood pressure management in hospital.

The pre-hospital ambulance-initiated BP reduction group

with haemorrhagic stroke had a 30% lower likelihood of a poor functional outcome whereas the group with cerebral ischaemia had an equivalent 30% higher likelihood of a poor functional outcome, when compared to patients with these stroke types who received usual care BP management upon arrival at the hospital.

Overall, the effects of pre-hospital BP reduction had a balanced benefit and harm effect so that there was no overall difference in the functional outcome between those who received the usual care in all the stroke patients. Between-group rates of serious adverse events were similar.

Around 80 percent of strokes worldwide are ischaemic, caused by the loss of blood flow to an area of the brain due to a blockage in a blood vessel, leading to a loss of neurological function.

Intracerebral haemorrhage (ICH) represents over a quarter of all cases of stroke and occurs when blood leaks out of a blood

vessel into the brain tissue. ICH is the most deadly type of stroke, with up to one third of patients dying in 30 days, and it is more common in China where the study was conducted.

"All treatments for acute stroke are highly time dependent - brain cells die rapidly when deprived of oxygen. But knowing the best treatment approach to take before being able to identify the type of stroke a patient has experienced, is difficult without brain imaging," Professor Anderson said.

"The results do not support in-ambulance administration of blood pressure lowering treatment in patients with suspected acute stroke - that is clear.

"But in the last few years, we've seen the introduction of mobile stroke ambulances equipped with a CT scanner and other diagnostic tools that aim to identify cases of ischaemic stroke for early administration of clot-busting treatment.

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/S GREEN VALLEY'S SHELTERS PRIVATE LIMITED OPERATING IN CIVIL CONSTRUCTION SECTOR
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	M/s Green Valley's Shelters Private Limited CIN: U45201TN2004PT0052266
2. Address of the registered office	No. 9, 1st Floor, Bishop Wallers Avenue (East), Mylapore, Chennai Tamil Nadu 600004
3. URL of website	https://greenvalleys.in/
4. Details of place where majority of fixed assets are located	As on Insolvency Commencement Date (ICD), the fixed assets of the company are located at Chennai, Trichy, Coimbatore
5. Installed capacity of main products/ services	Projects of the Company: GVSPL Raksha, GVSPL Raajiguru, Green Crest, GVSPL Malhaneri, Green Park, GVSPL Green County.
6. Quantity and value of main products/ services sold in last financial year	As per last available Audited Financial Statement of FY 2019-20 there was revenue of Rs. 24,10,06,047.82/-
7. Number of employees/ workmen	15 employees (including those deployed at project sites)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Information can be sought through communication to the following email: E-mail: eoi.gvspl@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL :	Information can be sought through communication to the following email: E-mail: eoi.gvspl@gmail.com The Expression of Interest may be submitted for Company as a whole or project/s.
10. Last date for receipt of expression of interest	07th June 2024
11. Date of issue of provisional list of prospective resolution applicants	10th June 2024
12. Last date for submission of objections to provisional list	15th June 2024
13. Date of issue of final list of prospective resolution applicants	17th June 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	18th June 2024
15. Last date for submission of resolution plans	18th July 2024
16. Process email id to submit EOI	eoi.gvspl@gmail.com

Date: 23.05.2024
Place: Chennai

Sd/-
Anuja Bhat
Designated Director
M/s Waterfall Insolvency Professionals Private Limited
Resolution Professional
For Green Valley's Shelters Private Limited
Registration Number: IBBI/PE/0022/PA-1/2022-23/50016
AF#: AA1/50016/02/171224/20006 valid upto 17.12.2024
Registered Address: 1204/1221, Maker Chamber V, Jambhalai Bajaj Road, Nariman Point, Mumbai - 400021.



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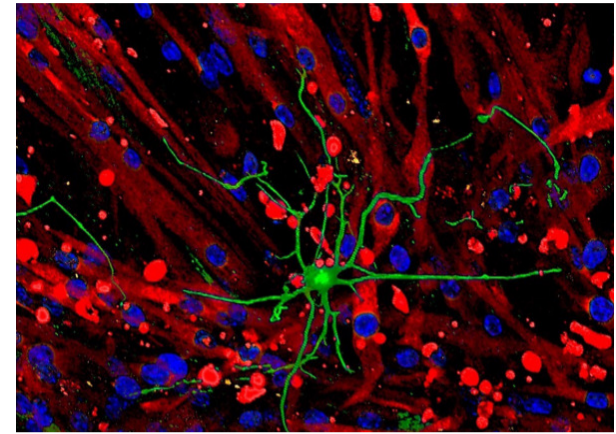
Here, too, there is a clear need for education. Even small amounts of mould toxins can be harmful to the health of humans and animals. Mouldy jam, for example, should therefore always be disposed of completely. Nevertheless, 25 per cent of respondents stated that they only remove the mouldy part. Even in the case of mouldy berries, affected and surrounding fruit should no longer be eaten. Only 60 per cent adhere to this rule.

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hippocampus impacts the ability to forget fear memories. The hippocampus, a brain region important for forming memories linked to specific places and contexts, produces new neurons daily in an area called the dentate gyrus.

"Neurogenesis is important for forming new memories but also for forgetting memories. We think this happens because when new neurons integrate into neural circuits, new connections are forged and older connections are lost, disrupting the ability to recall memories," explains Fujikawa. "We wanted to see if this process could help mice forget stronger, traumatic memories too."

The researchers gave mice two strong shocks in different settings. First, the mice were shocked after leaving a brightly-lit, white box and entering a dark, ethanol-scented compartment. After the second shock in another distinct environment, the

mice showed PTSD-like behaviours. Over a month later, the mice were still fearful and hesitant to enter the original dark compartment, indicating they couldn't forget the traumatic memory. This fear extended to other dark compartments, showing generalised fear. Additionally, the mice explored less in open spaces and avoided the center, suggesting anxiety.

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New mechanisms behind antibiotic resistance

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The researchers studied heteroresistance, a phenomenon in which the majority of bacteria in a population are sensitive to antibiotics but a very small subpopulation of bacteria exhibits increased antibiotic resistance.

Typically, this involves

very small numbers of resistant bacteria (around 1 in 100,000) that can continue to grow despite antibiotic treatment.

Heteroresistance is a common and concerning phenomenon, as it is difficult to treat and risks accelerating the development of antibiotic-resistant bacteria, complicating antibiotic treatment for patients.

"It was completely unknown until now that these mechanisms could promote heteroresistance. Our study shows that they can accelerate the selection and growth of resistant bacteria during antibiotic treatment. This study, which partly involved animals, makes it more relevant to understanding these processes in humans," says Helen Wang, the last

author of the study. Bacteria can spread resistance genes to each other through plasmids. Plasmids are small free-standing DNA rings in which bacteria frequently store some of their genes outside the chromosome.

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than previously thought. Bacteria can actually use three different mechanisms, all of which can occur in parallel in the same bacterium, to temporarily increase the number of copies of resistance genes and thereby generate antibiotic resistance," says Hervé Nicoloff, the study's first author.

"All three mechanisms are unstable and can quickly revert to sensitivity in the absence of antibiotics. This makes it more difficult to detect the resistant bacteria during a clinical examination, as they disappear so quickly. Given what we now know, it is important to be able to develop better diagnostic methods that can detect increased antibiotic resistance," adds Helen Wang.

Distraction cause for overconsumption

If you tend to do other things or get distracted while eating dinner, you may be running the risk of over-consuming everyday pleasures later, possibly because the distraction caused you to enjoy

yourself less, according to research published by the American Psychological Association.

The study looked at how distraction affects "hedonic consumption", or buying and using

products and experiences because they make us feel good and not necessarily because we need them.

"On any given day, a person may take great pleasure from one or more of these activities,

yet people often consume more hedonic goods than they want or than is good for them," said lead author Stephen Lee Murphy, PhD, of Ghent University.

One reason for this overconsumption may be distraction, according to Murphy. When people are distracted while engaged in a hedonic activity, research suggests they are likely to experience less enjoyment from it than if they were fully focused. That may lead to feelings of dissatisfaction and drive more consumption to compensate for that shortfall.

To better understand the role of distraction in overconsumption, the researchers first conducted an experiment involving 122 participants (mostly female and mostly between the ages of 18 and 24) who reported on how much they expected to enjoy their lunch before eating it. They were then asked to eat their lunch under one of three conditions: no distraction, moderate distraction (watching a video), and high distraction (playing Tetris).

PUBLIC NOTICE

We, **Kotak Mahindra Bank Limited, (KMBL)**, for our Banking and other related business including opening of one of its Branch/Office to take on Lease, the property, more particularly described in the schedule hereunder written, owned by **Mr. MAHAVEER KUMAR RATHORE**, S/o. Mr. Pannalal Rathore, residing at 242, MG Road, New Fairlands, Salem - 636 016. The owner confirmed that the said property has not been mortgaged with any financial institutions or Banks.

People at large and all the concerned, private individuals, government/semi government institutions / bodies / authorities, if he has got any right, title, interest, or share in properties herein mentioned or anybody who has objection for the aforesaid transaction are herewith publicly informed to raise their objection/s in writing with copies of all the supportive documents to the undersigned within 7 days from publication of this public notice. If the objections are not received by the undersigned in writing along with copies of all supportive documents within 7 (Seven) days from publication of this public notice, then it will be construed that the title to the said properties are clear and that all such concerned have waived their rights and all such concerned shall be estopped from raising any objections thereafter and that we shall proceed thereafter further in the execution of the Lease Deed or such agreements and all such persons shall be estopped from raising any objections to such transaction hereinafter.

SCHEDULE OF THE PROPERTY

All that piece and parcel of commercial property being Office premises admeasuring an extent of 1505 square feet carpet area on ground floor building constructed on Plot No.24, land comprised in T.S.No.17, sub-division S.F.No.86/1D2B1V, of Azhagarum Village, within Ward No. E, Block 62, Presently Door No.252, Assessment No.339, situated at 30, Brindhan Road, Fairlands, Salem - 636016, within total land area of 6534 square feet of land and **Four Boundaries:** North of : Gopal's House; South of : S.C.Sellamuthu's House; East of : 40 feet wide Brindhan Road; West of : Ramasamy Gounder House in Plot No.23.

Legal Department
Kotak Mahindra Bank Limited.
Kotak Infinity, 5th Floor, Building No.21, Infinity Park,
off Western Express Highway, General A K Vaidya Marg, Malad (East),
Mumbai 400 097, Ph. Nos.: +91 22 6055570 / 5549 / 5544
1. rajarshi.chatterjee@kotak.com
2. satishs.kumar@kotak.com
3. prema.a@kotak.com

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/S GREEN VALLEY'S SHELTERS PRIVATE LIMITED OPERATING IN CIVIL CONSTRUCTION SECTOR

RELEVANT PARTICULARS	
1. Name of the corporate debt along with PAN/ CIN/ LLP No.	M/s Green Valley's Shelters Private Limited CIN: U45201TN2004PT0052266 PAN: AACC0749F
2. Address of the registered office	No. 9, 1st Floor, Bishop Wallers Avenue (East), Mysore, Chennai Tamil Nadu 600004
3. URL of website	https://greenvalleys.in/
4. Details of place where majority of fixed assets are located	As on Insolvency Commencement Date (ICD), the fixed assets of the company are located at Chennai, Tiruchi, Coimbatore
5. Installed capacity of main products/ services	Projects of the Company: GVSPL Raiksha, GVSPL Raaguru, Green Crest, GVSPL Mahameru, Green Park, GVSPL Green County. As per last available Audited Financial Statement of FY 2019-20 there was revenue of Rs. 24,10,06,047.82/-
6. Quantity and value of main products/ services sold in last financial year	15 employees (including those deployed at project sites)
7. Number of employees/ workmen	Information can be sought through communication to the following email: E-mail: eoi.gvspl@gmail.com
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Information can be sought through communication to the following email: E-mail: eoi.gvspl@gmail.com
9. Eligibility for resolution applicants under section 25(2)(f) of the Code is available at URL :	07th June 2024
10. Last date for receipt of expression of interest	10th June 2024
11. Date of issue of provisional list of prospective resolution applicants	15th June 2024
12. Last date for submission of objections to provisional list	17th June 2024
13. Date of issue of final list of prospective resolution applicants	18th June 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	18th July 2024
15. Last date for submission of resolution plans	18th July 2024
16. Process email id to submit EOI	eoi.gvspl@gmail.com

Date: 23.05.2024
Place: Chennai

Sd/-
Anuja Bhat
Designated Director
M/s Waterfall Insolvency Professionals Private Limited
For Green Valley's Shelters Private Limited
Registration Number: IBB/PE/0022/PA-1/2022-23/50016
AFA: A1/50016/02/17/22/20006 valid upto 17.12.2024
Registered Address: 1204/1221, Maker Chamber V, Jammalal Bajaj Road, Nariman Point, Mumbai - 400021.

MUTHOOT FINCORP LIMITED (Secured and Unsecured Lending Business Division)				
(A Muthoot Pappachan Group Company) CIN : U65929KL1997PLC011518				
Administrative Office: 710 A & 711 A, 7th Floor, Phase - 2, Spencer Plaza, Mount Road, Annasalai, Chennai- 600002				
Regd. Office : Muthoot Centre, TC No 27/3022, Punnem Road, Trivandrum, Kerala - 695 001				
DEMAND NOTICE				
Under Section 13 (2) of The Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002				
Whereas the undersigned is the Authorised officer of Muthoot Fincorp Limited (MFL) under Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002, issued Demand Notices under Section 13(2) of the said Act, calling upon the following Borrower(s), Co-Borrower(s), Guarantor(s) to discharge in full their liability to the Company by making payment of entire outstanding including up to date interest, cost and charges within 60 days from the date of respective Notices issued and the publication of the Notice as given below as and way of alternate service upon you. As security for due repayment of the loan, the following Secured Asset (s) have been mortgaged to MFL by the said Borrower(s), Co-Borrower(s), Guarantor(s) respectively.				
S. No.	Name of Borrower / Co-Borrower/ Guarantor	Date of Demand notice Date of NPA	Total Outstanding Amount as on date	Description of Secured Asset(s) / Immoveable Property (ies)
1.	(Loan A/c No. MFLTAM SECUL00005031254) Mohammed Abubakkar S (Borrower) Mrs. Lubeena M (Co-Borrower) Both Residing at: No. 102/ 99B, Kalaimahar Street, Kumarpalayam, Tiruchengode, Landmark -Near By Temple Namakkal, Salem Tamil Nadu- 638183	10/05/2024 05/05/2024	Rs. 23,09,961.77/- as on 10/05/2024	Namakkal Registration District, Kumarpalayam Sub Registration District, Kumarpalayam Taluk, Kumarpalayam Amari village, Natham Survey No. 626/2, for an extent of Punjai acre 660 sq.feet (or) 61.34 Sq. Meter house site, within the following boundaries: T.R. Vengadesan Properties & South-North Common Wall on the west., South - North to Kalamalag Street on the east., LingiChettiyar house and Northern side East-West common Lane on the south., T.R. Vengadesan Properties & East-West Common Wall on the North. Within the above said boundaries: East-West on the both sides - 60 feet, South-North on the both sides - 11 feet Total extent of 660 sq.feet (or) 61.34 Sq. Meter house site with buildings, with all rooms, doors, door fittings, electric fittings, will, electric Service connection, with usual pathway, common road, common rights etc., TNEB S.C.No.156/009/292. Water tax assessment No. 1100. This property situated at Kumarpalayam municipality old ward no.10, new ward no.6, present municipality new ward No.30, T.S.No. 12, Kalaimahar street, Door No.99A, Property tax Assessment No. 25124.
If the said Borrower, Co-Borrower(s) & Guarantor(s) fails to make payment to MFL as aforesaid, MFL shall be entitled to take possession of the secured asset mentioned above and shall take such other actions as is available to the Company in law, entirely at the risks, cost and consequences of the borrowers. The said Borrower(s), Co-Borrower(s) & Guarantor(s) are prohibited under the provision of sub section (13) of section 13 of SARFAESI Act to transfer the aforesaid Secured Asset(s), whether by way of sale, lease or otherwise referred to in the notice without prior consent of MFL.				
Place : Tamilnadu, Date : 23-05-2024		Sd/- Authorised Officer For Muthoot Fincorp Limited		

Kotak Mahindra Bank Limited		Demand Notice Under Section 13(2) of the SARFAESI Act, 2002
Registered Office: 27 BKC, C-7, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai- 400051 Branch Office: Kotak Mahindra Bank Ltd., 2nd Floor, Srinivas Bovan, Avinashi Road, Coimbatore-641018		
You the below mentioned borrower and co-borrowers have availed loan(s) from bank/financial institution, more particularly described hereunder by mortgaging your immovable properties (securities) and defaulted in repayment of the same. Consequently to your defaults, your loans were classified as non-performing assets and said loan accounts along with all rights, titles and interests, benefits dues receivables have been assigned in favor of Kotak Mahindra Bank Limited vide separate deeds of assignment mentioned hereunder. The bank has pursued to the said assignment and for the recovery of the outstanding dues, issued demand notice under section 13(2) of the act, the contents of which are being published herewith as per section 13(2) of the act read with rule 3(1) of the security interest (enforcement) rules, 2002 as and by way of alternate service upon you. Details of the borrower, co-borrowers, securities, lender, outstanding dues, demand notice sent under section 13(2) and amount claimed there under are as follows:		
Name And Address Of The Borrower, Co-Borrower/ Loan Account No.	Loan Amount/ Details Of Property	1. Name of Lender 2. Date of Assignment 3. Demand Notice Date 4. Amount Due In Rs.
Mr. K.Selladurai S/O Mr. Kartharasevairi & Mrs. Selladurai S/W/ Mr. K. Nierperchal, Poochevappatti, Tirupur, Tamil Nadu-641602 Both Also at: S.F. No.87/2, D.No.8/3267, B1, B2, Plot No.101, Sri Nirmalam, Balasaramian & Nagaraj/West of 25 feet width North-South road, North of 25 feet width East-West road, South of northern portion of site 01/101 belonging to S. Panjavarum Admesuring, East-West on both sides: 60 feet, North-South on east, 29/45.3 Loan Amount Sanctioned: Rs.24,97,073/- (Rupees Twenty Four Lakh Ninety Seven Thousand Seven Hundred Thirty Three Only)	All that piece and parcel of Flat/Apartment bearing No.292/F on the First Floor, apartment building bearing No.292/F Residency having a super built up area of 972 sq. ft. with a Proprietor Through Its Proprietor 8/2931, Kanupparayan Kovil, 3rd Floor, Pandyen Nagar, Pn Road Tirupur, Tamil Nadu- 641602 & Mr. W/O Mr. K. S. Raju, Panchayath Village, within Samsalapuram panchayat limit is Dry Agri Land 13.50 Acres. In this Dry Agri Land admeasuring 2.412 acre in S.F. No.437/31d, Flat No. F2, First Floor, Local planning/ Director of town and country planning vide their approval no.L.P.D.T.C.P. No.91/2000 and by special Panchayath vide approval No.1/05-06 and named as 'Poonga Nagar' in this metes and bounds of Site no.29, admeasuring 2145 sq. ft. which belongs to developer vide Sale Deed No.1534/4 dated 28.11.2011. Metres and Bounds of Site No.29 Bounded on North by: 23 feet wide East West layout road, South by: library building, East by: Site no.30 and 31, West by: Site No.28 measuring North to South in the Eastern Side-72 feet, North to South in the Western Side-71 feet, East to West in the Northern Side-30 feet, East to West in the South Side-30 feet. Totally admeasuring 2145 sq. ft. (199.276 sq. mtrs.) or 4 (Four) acres and 403 Sq. ft. in this extent, m/s. of 29 sq. ft. or 262 sq. mts. being undivided 1/5th share and interest in the land with all its easement, pavement, pathway, water course, drainage and all common rights appended to the layout etc. The above Site No.29 is in S.F. No.437/31d of Samsalapuram Village within Samsalapuram Village Panchayath Limit. Name Of The Mortgagors: Mr. Prakash T. S/O Mr. Thangavel At: Arrow Green Through Its Proprietor 8/2931, Kanupparayan Kovil, 3rd Floor, Pandyen Nagar, Pn Road Tirupur, Tamil Nadu- 641602 & Mr. Thangavel M/W Mr. Mahadevvelu S/W Mr. 1/14, Krishnapuram, Kattu Madhupar (Po) Palladam, Tirupur, Tamil Nadu- 641604. Also At: Site No.29, S.F. No.437/31d, Flat No. F2, First Floor, Local planning/ Director of town and country planning vide their approval no.L.P.D.T.C.P. 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GLOBAL VOICE

No move to expand Baltic border, avers Moscow

Russia did not have and does not have any intentions to revise its state border line, economic zone and continental shelf in the Baltic, a military-diplomatic source said.

According to a document published on the Russian legal documents website on Tuesday, the Russian Defence Ministry proposed changing the geographic coordinates of the Russian maritime border with Finland, as the previous ones did not match the "current geographical situation."

"The ministry argued that the current coordinates were registered with the use of small-scale navigation maps, based on research made in the middle of the 20th century, and do not allow for determining the external border of Russia's territorial waters. The document is

Russia mulls BRICS deep space nuke mission

Russian state space corporation Roscosmos is open to the realisation of a scientific mission in deep space using a nuclear tug together with BRICS partners, Roscosmos executive director Aleksandr Bloshenko said on Thursday.

"Russia continues to work on ensuring the next step in deep space exploration... We are also open to the joint realisation of a scientific mission in deep space with our BRICS partners," Bloshenko said at the BRICS heads of space agencies meeting.

Deep space travel will require a completely different level of energy supply and the creation of megawatt-class space tugs that Roscosmos is currently working on, the corporation's executive director also said.

The module may be used for "energy-intensive scientific research in the Jupiter system" and for sending off asteroid threats, Bloshenko added.

not available anymore, as of Wednesday.

"There were and are no intentions to revise the width of the territorial waters, the economic zone, the continental shelf off the mainland coast, or the state border line of Russia in the Baltic," the

source said.

The Finnish authorities called the Russian initiative "unexpected," saying that though there is nothing extraordinary in reviewing borders, such issues are usually settled by the involved countries in a "working order," the Finnish



lawmaker and chairman of the parliamentary foreign affairs council, Kimmo Kiljunen, told Finnish broadcaster Yle on Wednesday.

Meanwhile, Finnish President Alexander Stubb said that Russia had not been in contact with Finland on the issue. "The Finnish authorities are analysing the reports in the Russian media concerning the maritime zones in the Gulf of Finland. The political leadership is monitoring the situation

closely. Russia has not been in contact with Finland on the matter. Finland acts as always: calmly and based on facts," Stubb wrote on X on Wednesday.

Helsinki is to address Moscow through diplomatic and official channels with a request for additional information on the relevant proposal. Foreign Minister Elina Valtonen told Finnish newspaper Helsingin Sanomat on Wednesday.

Argentina, Spain resolve diplomatic row

Foreign Minister Diana Mondino had a telephone conversation "on a positive note" with Spanish Ambassador to Argentina Maria Jesus Alonso amid a diplomatic crisis over the words of Argentine President Javier Milei, Spanish news agency EFE reported, citing sources in the Argentine Foreign Ministry.

On Sunday, Milei, while giving a speech at an event organised by the far-right Vox party in Madrid, reportedly accused Spanish Prime Minister Pedro Sanchez's wife of being "corrupt" and also said that socialism led to poverty.

On Monday, Spanish Foreign Minister Jose Manuel Albares recalled Spain's ambassador to Argentina and said that the government would "act accordingly" if Milei did not apologise



publicly. Earlier on Monday, Albares said he would summon the Argentine ambassador to demand a public apology from Milei.

In April, Sanchez suspended his public activities to decide whether he wanted to remain in office after a Madrid court opened an investigation into his wife, Begona Gomez, for suspected crimes

related to influence peddling and business corruption.

However, the complaint filed against Gomez later turned out to be based on media reports, which prompted Madrid prosecutors to appeal it and demand that the case be closed. On April 29, Sanchez announced his decision to remain in office despite the scandal.

'Eliminate armed conflict to ensure global peace'

Chinese Envoy to UN moots ceasefire plan

Eliminating armed conflict is the best protection for civilians, said a Chinese Envoy. While saving lives in armed conflict is a noble goal, it must be noted that as long as conflicts have not ended, the lives of civilians are under constant threat, said Fu Cong, China's permanent representative to the United Nations.

At the same time, it must not be forgotten that the Security Council's primary responsibility is



to maintain international peace and security, he

told an open debate of the Security Council on the protection of civilians

in armed conflict.

Over seven months of hostilities in Gaza have resulted in unprecedented civilian casualties and a

humanitarian catastrophe.

An urgent priority for the Security Council is to push for an immediate and comprehensive ceasefire. And to that end, the council should take further actions and urge Israel to immediately stop its collective punishment of the Palestinian people and to stop advancing its military attacks on Rafah, he said.

International humanitarian law is the bottom line that must be adhered to by all. The Security Council should continue to uphold the authority of international humanitarian law and ensure its universal and consistent application. Double standards and selective application of international humanitarian law are unacceptable and are tantamount to condoning more violations, he said. Serious efforts should be made to address the outstanding challenges posed by the proliferation of small arms and light weapons and the development of autonomous weapon systems, said Fu.

The illicit trafficking, misuse, and irresponsible transfer of small arms and light weapons have exacerbated armed conflicts. He said China calls for strengthening the global governance of the arms trade. "We stand for the concept of responsible arms trade and the need to combat the illicit transfer of small arms and light weapons. We call on all countries to refrain from supplying weapons to non-state actors."

South Korea, China and Japan will hold a trilateral summit on May 27 for the first time in over four years, South Korean news agency Yonhap reported, citing its country's presidential office.

South Korean President Yoon Suk-yeol is expected to meet with Chinese Premier Li Qiang and Japanese Prime Minister Fumio Kishida in Seoul, the news agency reported, citing South Korean Principal Deputy National Security Adviser Kim Tae-hyo.

The summit is expected to cover many cooperation areas, including the economy and trade, sustainable development, health, science and technologies, combating natural disasters, ensuring security, and people exchanges, the news agency reported, citing Kim, who said the parties will also consider both regional and international issues. "The summit will serve as a turning point for fully restoring and normalising the trilateral cooperation system among South Korea, Japan, and China... It will also provide an opportunity to recover future-oriented and practical cooperation momentum that will allow the people of the three countries to feel the benefits," Kim was quoted by Yonhap as saying at a briefing.

Yoon is also scheduled to have separate bilateral engagements with both politicians on the coming Sunday, Yonhap added. At the summit, Japan's Kishida plans to define areas for future multilateral cooperation, Japanese Chief Cabinet Secretary Yoshimasa Hayashi told a regular press conference on Thursday.

"We believe the opportunity to discuss regional issues is important not only for the three countries-Japan, South Korea, and China-but also for the entire region," Hayashi said.



The official also commented on the bilateral meeting between the South Korean and Japanese leaders, planned on the margins of the summit.

"Japan and South Korea are important neighbours who should cooperate as partners on

multiple issues that the international community faces. We intend to continue a close dialogue with South Korea so that our cooperation becomes stronger and broader and brings benefits to the peoples of both countries," the official said.

The countries are still

looking into an opportunity to hold a bilateral meeting between Kishida and Li, Hayashi said, adding that Tokyo intends to promote strategic and mutually beneficial relations with Beijing, aiming to jointly build constructive and stable ties.

The summit will be the first one between the three countries since December 2019, the agency reported, saying that the break was caused by COVID-19 and tensions between Seoul and Tokyo over historical disputes.

The trilateral summit comes amid South Korea and Japan's intensified cooperation with the United States in a bid to deter Beijing's activity in the Indo-Pacific region.

MUTHOOT FINCORP LIMITED (Secured and Unsecured Lending Business Division)
(A Muthoot Pappachan Group Company) CIN : U65929KL1997PLCO11518
Administrative Office: 710 A & 711 A, 7th Floor, Phase - 2, Spencer Plaza, Mount Road, Annasalai, Chennai- 600002
Regd. Office: Muthoot Centre, TC No 27/3022, Punnen Road, Trivandrum, Kerala - 695 001

DEMAND NOTICE

Under Section 13 (2) of The Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 Whereas the undersigned is the Authorised officer of Muthoot Fincorp Limited (MFL) under Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(2) read with Rule 3 of Security Interest (Enforcement) Rules, 2002, issued Demand Notices under Section 13(2) of the said Act, calling upon the following Borrower(s), Co-Borrower(s), Guarantor(s) to discharge in full their liability to the Company by making payment of entire outstanding including up to date interest, cost and charges within 60 days from the date of respective Notices issued and the publication of the Notice as given below and by way of alternate service upon you. As security for due repayment of the loan, the following Secured Asset (s) have been mortgaged to MFL by the said Borrower(s), Co-Borrower(s), Guarantor(s) respectively.

Sr. No.	Name of Borrower / Co-Borrower / Guarantor	Date of Demand notice / Date of NPA	Total Outstanding Amount as on date	Description of Secured Asset(s) / Immoveable Property (ies)
1.	(Loan A/c No. MFLTAMSECUL000005 007468 Mr. Joshua Ebenezer S (Borrower) Mrs. Annammal S & Mrs. Manjupriya J (Co-Borrowers)	10.05.2024 05/05/2024	Rs. 28,46,762.12/- as on 10/05/2024	All that piece and parcel of the land and building situated at Perumbakkam Village, Tiruvallur Municipality, Tiruvallur Taluk, Tiruvallur District, admeasuring 1020 Sq.ft of land comprised in Old survey Nos. 203, 204, 205, as per Town patta Perumbakkam Ward 'A', Block No. 11, T.S.No. 72/2 situated within the sub-registration district of Tiruvallur Joint-I and the Registration District of Tiruvallur bounded on the Boundaries of the property: North: Lane, South: Property of Mr.Mangal Ponnusamy, East: Property of Indranjanyammal, West: Roadside Measuring : Eastern Side : 34 feet, Western side : 34 feet, Northern side : 30 feet, Southern side : 30 feet, Admeasuring 1020 sq.feet of land and building.

If the said Borrower, Co-Borrower(s) & Guarantor(s) fails to make payment to MFL as aforesaid, MFL shall be entitled to take possession of the secured asset mentioned above and shall take such other actions as is available to the Company in law, entirely at the risks, cost and consequences of the borrowers. The said Borrower(s), Co-Borrower(s) & Guarantor(s) are prohibited under the provision of sub section (13) of section 13 of SARFAESI Act to transfer the aforesaid Secured Asset(s), whether by way of sale, lease or otherwise referred to in the notice without prior consent of MFL.

Place : Tiruvallur
Date : 24-05-2024
Sd/- Authorised Officer
For Muthoot Fincorp Limited

MANAPPURAM HOME FINANCE LIMITED
FORMERLY MANAPPURAM HOME FINANCE PVT LTD
CIN : U65923KL2010IPC039179
Regd Office : IV/470A (OLD) W/638A (NEW) Manappuram House Valapad Thrissur, Kerala 680567
Corp Office : Manappuram Home Finance Limited, Third Floor, Unit No. 301 to 315, A Wing, 'Kanakkia Wall Street, Andheri-Kurla Road, Andheri East, Mumbai 400093, Maharashtra. Phone No.: 022-66211000, Website : www.manappuramhomefinance.com

DEMAND NOTICE

A notice is hereby given that the following borrower/s have defaulted in the repayment of principal and interest of the loan facility obtained by them from the Company and the loans have been classified as Non-Performing Assets (NPA). The notice dated were issued to them under Section 13 (2) of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act-2002 on their last known addresses as provided to the company by them, that in addition thereto for the purposes of information of the said borrowers enumerated below, the said borrowers are being informed by way of this public notice.

Sr. No.	Name of the Borrower/ Co-Borrower/ LAN/Branch	Description of Secured Asset in respect of which interest has been created	NPA Date	Date of Notice sent & Outstanding Amount
1	MARI J.JAYASELAN A/MH/0410009928/ KANCHIPURAM	OLD S.NO 349/7, NEW S.NO 807/11 807/27, PATTA NO. 43, BRAMMADESAM VILLAGE, VEMBAKKAM TALUK, NEAR GANGAIAMMAN TEMPLE, Tiruvannamalai, P.O BRAMMADESAM, TIRUVANNAMALAI, TAMIL NADU, Pin: 632511	06-05-2024	10-05-2024 & Rs.452474/-
2	SUMATHY R.PRAVINUMAR R.RAVI S/NHL00410005635/ KANCHIPURAM	OLD S.NO.150/1J PART, NEW S.NO.150/1J1, UNDER PATTA NO. 511, MELPAKKAM VILLAGE ARAKKONAM TALUK, RANIPET DISTRICT, NEAR BY KOVIL, Arakonam, P.O PARITHIPUTHUR, TAMIL NADU, Pin: 631002	07-05-2024	11-05-2024 & Rs.564615/-

The above borrower/s are advised to make the payments of outstanding within period of 60 days from the date of issuance of notice U/s. 13 (2), failing which further steps will be taken after expiry of 60 days from the date of issuance of notice U/s. 13 (2) dated mentioned above as per the provisions of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002

Date: 24 May 2024
Place: TAMIL NADU
Sd/-
Authorised Officer
Manappuram Home Finance Ltd

CORRIGENDUM TO THE EXPRESSION OF INTEREST FOR M/S. GREEN VALLEY'S SHELTERS PRIVATE LIMITED ('GVSP').

This is with reference to the Form G published for submission of Expression of Interest (EOI) for GVSP on Thursday, 23.05.2024 wherein the Registered Office of GVSP was inadvertently mentioned as: No. 9, 1st Floor, Bishop Wallers Avenue (East), Mylapore, Chennai Tamil Nadu 600004. The correct address of the Registered Office as per the ROC records is: No. 06, 3rd Floor, Venus Colony, Second Street Alwarpet, Chennai, Tamil Nadu- 600018. The other details and timelines as mentioned in the Form G published on 23.05.2024 remain the same. The Form G can be accessed at website of the Insolvency & Bankruptcy Board of India (https://www.ibbi.gov.in/).

Date: 24th May 2024
Sd/- Anuja Bhatte Designated Director
M/s Waterfall Insolvency Professionals Private Limited Resolution Professional
Green Valley's Shelters Private Limited.
Email: goi.gvsp@gmail.com
Registration Number: IBI/PE-0022/IPA-1/2022-23/50016
AFA: AA1/50016/02/171224/20006 valid upto 17.12.2024
Place: Chennai

RELIANCE ASSET RECONSTRUCTION COMPANY LTD.
Corporate Office: 11th Floor, North Side, R-Tech Park, Western Express Highway, Goregaon (E), Mumbai- 400063.
Asset Reconstruction
NOTICE FOR SALE OF SECURED ASSETS [See Rule 6(2) read with rule 8(6)]

E-Auction Sale Notice for Sale of Immoveable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002
Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable/movable properties mortgaged/hypothecated to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Secured Creditor.
That, Religare Housing Development Finance Corporation Ltd. has vide Assignment Agreement dated 29.03.2019 assigned the financial assets/debts of your loan accounts along with its right, title and interest together with underlying securities in favour of Reliance Asset Reconstruction Company Ltd. (RARC) trustee of RARC 059 (RHDFCL HL) Trust. By virtue of the said assignment, we have become your secured creditor and lawfully entitled to recover the entire contractual dues.

Therefore, the undersigned Authorised Officer of Reliance Asset Reconstruction Company Ltd., hereby give you notice of 15 days that the below mentioned mortgaged properties shall be sold by the undersigned by way of E-auction on "As is where is", "As is what is", and "Whatever there is" on 19.06.2024, for recovery of amount mentioned in demand notice U/s 13(2) plus future interest and cost due to Reliance Asset Reconstruction Company Limited as a trustee of RARC 059 (RHDFCL HL) Trust Secured Creditor from mentioned borrowers/mortgagors. The reserve price and the earnest money deposit (EMD) are as under

Sl. No.	Borrowers name, Property Details, demand notice and possession date	RESERVE PRICE	
		Reserve Price	EMD
1	R. Jayakumar S/o Late Mr. Ramannathan No. 53/18 Kaylasanathar Koil Street Chengalpatu Town & Taluk Kanchipuram District Tamil Nadu 630002 Also at Metropolitan Transport Corporation Ltd Saidapet Bus Depot Saidapet Chennai Tamilnadu-600015 Also At 4/1, Rajaji Street, Singaperumal Koil Chengalpatu Singaperumal Koil Kanchipuram District Tamilnadu 630002 Also At Old S. No. 835/B2, New S.No. 835B/13, New S.No.1223/24B, 'B' Block, Athur Village, Kattankalathur Panchayat Union, Chengalpatu Taluk, Kamcheepuram District And K Revathi W/o R. Jayakumar R/o No. 53/18 Kaylasanathar Koil Street Chengalpatu Town & Taluk Kanchipuram District Tamil Nadu 630002 Also At Metropolitan Transport Corporation Ltd Saidapet Bus Depot Saidapet Chennai Tamilnadu-600015 Also At 4/1, Rajaji Street, Singaperumal Koil Chengalpatu Singaperumal Koil Kanchipuram District Tamilnadu 630002 Also At 2/73, TVK Street, Vyasarpadi, Chennai, Tamil Nadu-600039 Also At Old S. No. 835/B2, New S.No. 835B/13, New S.No.1223 / 24B, 'B' Block, Athur Village, Kattankalathur Panchayat Union, Chengalpatu Taluk, Kamcheepuram District.	Rs.21,35,160/-	Rs.2,13,516/-

Inspection of Property : 14.06.2024 from 11.00 A.M. to 02.00 P.M.
Last date for bid submission : 18.06.2024 till 5.00 P.M.
Date of e-auction : 19.06.2024 between 11.00 AM to 1 P.M with extension of 5 minutes each

TERMS AND CONDITIONS OF SALE :
1. The property shall not be sold below the reserve price and sale is subject to the confirmation by RARC as a secured creditor; 2. E-auction will be conducted ONLINE through M/s. C1 INDIA PVT LTD at Plot No 68 Gurgaon Haryana pin Code 122003. 3. Before participating in E-auction, the intending bidders should hold a valid e-mail ID and register their names at portal www.bankreuctions.com and get their User ID and password from M/s. C1 INDIA PVT LTD.; 4. Prospective bidders may avail online training on E-auction from M/s. C1 INDIA PVT LTD. (Contact Person: Mr. Dhanani Krishna on Mobile #91 9948182222, Delhi@tclindia.com or Support@bankreuctions.com (Helpline No 7291981124, 25, 26). 5. Earnest Money Deposit (EMD) shall be deposited through RTGS/NETFT fund transfer to Current Account No. 6742557088 Name of the Bank: Indian Bank Branch: Santacruz West Branch Mumbai, 400054. Name of the Beneficiary: RARC 059 (RHDFCL HL) Trust, IFSC Code: IDIB000S010. Please note that the Cheques/Demand Draft shall not be accepted towards EMD. 6. The Bids below reserve price and/or without EMD amount shall not be accepted. Bidders may improve their further bid amount in multiple of Rs.5000 per lot. 7. The successful bidder shall deposit 25% of the bid amount/sale price (including EMD) immediately after declaration of successful bidder. The successful bidder will possess balance 75% of the bid amount/sale price within 15 days from the date of declaration of successful bidder. 8. If successful bidder fails to deposit sale price as stated above, all deposits including EMD will be forfeited. 9. The EMD amount of unsuccessful bidders will be returned without interest, after the closure of the E-auction sale proceedings within Seven days. 10. The particulars given by the Authorized Officer are stated to the best of his knowledge, belief and records. Authorized Officer shall not be responsible for any error, misstatement or omission etc. 11. The undersigned Authorized Officer has the absolute right and discretion to accept or reject any bid or adjourn/postpone/cancel the sale or modify any terms and conditions of the sale without any prior notice or assigning any reasons. 12. The bidders should make discreet enquiries as regards to charge/encumbrances/statutory dues on the property and should satisfy themselves about the title, extent, quality of the property before submitting their bid. No claim of whatsoever nature regarding charges, encumbrances over the property and any other matter etc., shall be entertained after submission of the online bid. 13. As per records available, the undersigned have no information about any encumbrance on the date of this notice. 14. Any arrears, dues, taxes, VAT, TDS, GST, GST, charges on the property whether statutory or otherwise including stamp duty/registration fees on sale of property shall be borne by the purchaser only. For any other information, please contact at 18001039711 / 18602664111 / 1800309711 may be contacted.

STATUTORY 15 DAYS' NOTICE UNDER RULE 6(2), 8(6) & 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002
The Borrower/Co-Borrowers/guarantors/mortgagors are hereby notified to pay the sum as mentioned above, along with up to date interest and ancillary expenses before E-auction, failing which the e-auction of mortgaged property mentioned above shall take place and balance dues if any shall be recovered with interest-cost. In Case of no bid received in the auction sale on the date fixed for auction, the secured creditor shall be at liberty to sale this property by way of private treaty on or above the reserve price fixed above to any prospective buyer. Borrower/Co-Borrowers/Guarantors/Mortgagors are hereby called upon to SHIFT/REMOVE ALL HOUSEHOLD ARTICLES / PERSONAL BELONGINGS IF ANY LYING IN THE REPOSSESSED PROPERTY, as per Panchnama/ Inventory report prepared at the time of taking possession of the mortgaged property, within 7 (seven) days from the date of this notice. On failure to shift household articles/personal belongings within stipulated period of 7 (seven) days from the date of this notice, the company shall be constrained to remove/shift /dispose off the same on "as is where is, as is what is and whatever there is basis" at Borrower/Co-Borrowers/guarantors/mortgagors risk, responsibilities & cost. Company shall not be responsible for any claim raised by any party in this regard.

Place : Chennai (Tamilnadu), Date : 24.05-2024
Authorised Officer
Reliance Asset Reconstruction Co. Ltd.
Note: Amount paid if any after issuance of Demand Notice under Section 13(2) of SARFAESI Act, 2002, would be reckoned for ascertaining the dues payable at the time of realization/settlement.

GLOBAL VOICE

No move to expand Baltic border, avers Moscow

Russia did not have and does not have any intentions to revise its state border line, economic zone and continental shelf in the Baltic, a military-diplomatic source said.

According to a document published on the Russian legal documents website on Tuesday, the Russian Defence Ministry proposed changing the geographic coordinates of the Russian maritime border with Finland, as the previous ones did not match the "current geographical situation."

"The ministry argued that the current coordinates were registered with the use of small-scale navigation maps, based on research made in the middle of the 20th century, and do not allow for determining the external border of Russia's territorial waters. The document is

Russia mulls BRICS deep space nuke mission

Russian state space corporation Roscosmos is open to the realisation of a scientific mission in deep space using a nuclear tug together with BRICS partners, Roscosmos executive director Aleksandr Bloshenko said on Thursday.

"Russia continues to work on ensuring the next step in deep space exploration... We are also open to the joint realisation of a scientific mission in deep space with our BRICS partners," Bloshenko said at the BRICS heads of space agencies meeting.

Deep space travel will require a completely different level of energy supply and the creation of megawatt-class space tugs that Roscosmos is currently working on, the corporation's executive director also said.

The module may be used for "energy-intensive scientific research in the Jupiter system" and for fending off asteroid threats, Bloshenko added.

not available anymore, as of Wednesday.

"There were and are no intentions to revise the width of the territorial waters, the economic zone, the continental shelf off the mainland coast, or the state border line of Russia in the Baltic," the

source said.

The Finnish authorities called the Russian initiative "unexpected," saying that though there is nothing extraordinary in reviewing borders, such issues are usually settled by the involved countries in a "working order," the Finnish



lawmaker and chairman of the parliamentary foreign affairs council, Kimmo Kiljunen, told Finnish broadcaster Yle on Wednesday.

Meanwhile, Finnish President Alexander Stubb said that Russia had not been in contact with Finland on the issue. "The Finnish authorities are analysing the reports in the Russian media concerning the maritime zones in the Gulf of Finland. The political leadership is monitoring the situation

closely. Russia has not been in contact with Finland on the matter. Finland acts as always: calmly and based on facts," Stubb wrote on X on Wednesday.

Helsinki is to address Moscow through diplomatic and official channels with a request for additional information on the relevant proposal, Finnish Foreign Minister Elina Valtonen told Finnish newspaper Helsingin Sanomat on Wednesday.

Argentina, Spain resolve diplomatic row

Foreign Minister Diana Mondino had a telephone conversation "on a positive note" with Spanish Ambassador to Argentina Maria Jesus Alonso amid a diplomatic crisis over the words of Argentine President Javier Milei, Spanish news agency EFE reported, citing sources in the Argentine Foreign Ministry.

On Sunday, Milei, while giving a speech at an event organised by the far-right Vox party in Madrid, reportedly accused Spanish Prime Minister Pedro Sanchez's wife of being "corrupt" and also said that socialism led to poverty.

On Monday, Spanish Foreign Minister Jose Manuel Albares recalled Spain's ambassador to Argentina and said that the government would "act accordingly" if Milei did not apologise



publicly. Earlier on Monday, Albares said he would summon the Argentine ambassador to demand a public apology from Milei.

In April, Sanchez suspended his public activities to decide whether he wanted to remain in office after a Madrid court opened an investigation into his wife, Begona Gomez, for suspected crimes

related to influence peddling and business corruption.

However, the complaint filed against Gomez later turned out to be based on media reports, which prompted Madrid prosecutors to appeal it and demand that the case be closed. On April 29, Sanchez announced his decision to remain in office despite the scandal.

'Eliminate armed conflict to ensure global peace'

Chinese Envoy to UN moots ceasefire plan

Eliminating armed conflict is the best protection for civilians, said a Chinese Envoy. While saving lives in armed conflict is a noble goal, it must be noted that as long as conflicts have not ended, the lives of civilians are under constant threat, said Fu Cong, China's permanent representative to the United Nations.

At the same time, it must not be forgotten that the Security Council's primary responsibility is to maintain international peace and security, he told an open debate of the Security Council on the protection of civilians in armed conflict.

Over seven months of hostilities in Gaza have resulted in unprecedented civilian casualties and a humanitarian catastrophe.

An urgent priority for the Security Council is to push for an immediate and comprehensive ceasefire. And to that end, the council should take further actions and urge Israel to immediately stop its collective punishment of the Palestinian people and to stop advancing its military attacks on Rafah, he said.

International humanitarian law is the bottom line that must be adhered to by all. The



Security Council should continue to uphold the authority of international humanitarian law and ensure its universal and consistent application. Double standards and selective application of international humanitarian law are unacceptable and are tantamount to condoning more violations, he said.

Serious efforts should be made to address the outstanding challenges posed by the proliferation of small arms and light weapons and the development of autonomous weapon systems, said Fu.

The illicit trafficking, misuse, and irresponsible transfer of small arms and light weapons have exacerbated armed conflicts. He said China calls for strengthening the global governance of the arms trade. "We stand for the concept of responsible

arms trade and the need to combat the illicit transfer of small arms and light weapons. We call on all countries to refrain from supplying weapons to non-state actors. "The risk of artificial intelligence (AI) and autonomous weapon systems being used as a means of warfare is on the rise and deserves greater attention. Following the human-centred principle of using AI for good, countries should work to ensure that AI always remains under human control. China supports the development of a legally binding international instrument on lethal autonomous weapon systems, he said.

Fu stressed the importance of improving the governance capacity of conflict-affected countries. At the end of the day, national governments take on the primary responsibility for protecting

the safety and security of their own people. In dealing with complex situations, the international community needs to take systematic measures in light of the realities of the conflict-afflicted countries and support them in strengthening their national defence, security, and counter-terrorism capacities. Assistance needs to be provided to the countries concerned to accelerate their development, promote employment and poverty reduction, improve the capacity of public service delivery, and gradually address the deep-seated causes of conflict, he said.

China has always attached great importance to the protection of civilians. Over the years, China has been actively participating in UN peacekeeping operations, and within the framework of South-South cooperation, China has been helping developing countries strengthen their governance capabilities.

China will continue to work with the international community to eliminate the scourge of war at an early date to ensure peaceful and happy lives, he said.

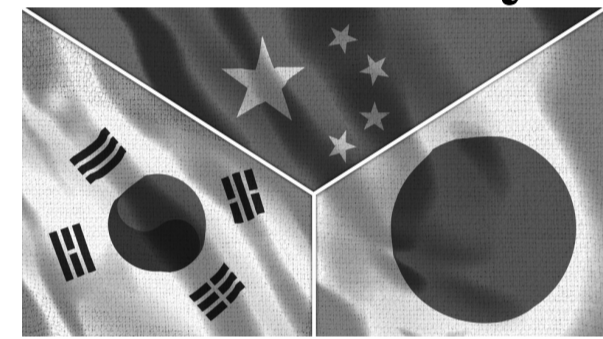
SKorea, China, Japan top-level summit on May 27

South Korea, China and Japan will hold a trilateral summit on May 27 for the first time in over four years, South Korean news agency Yonhap reported, citing its country's presidential office.

South Korean President Yoon Suk-yeol is expected to meet with Chinese Premier Li Qiang and Japanese Prime Minister Fumio Kishida in Seoul, the news agency reported, citing South Korean Principal Deputy National Security Adviser Kim Tae-hyo.

The summit is expected to cover many cooperation areas, including the economy and trade, sustainable development, health, science and technologies, combating natural disasters, ensuring security, and people exchanges, the news agency reported, citing Kim, who said the parties will also consider both regional and international issues.

"The summit will serve as a turning point



for fully restoring and normalising the trilateral cooperation system among South Korea, Japan, and China... It will also provide an opportunity to recover future-oriented and practical cooperation momentum that will allow the people of the three countries to feel the benefits," Kim was quoted by Yonhap as saying at a briefing.

Yoon is also scheduled to have separate bilateral engagements with both politicians on the coming Sunday, Yonhap added. At the summit, Japan's Kishida plans to define areas for future multilateral cooperation, Japanese Chief Cabinet Secretary Yoshimasa

Hayashi told a regular press conference on Thursday.

"We believe the opportunity to discuss regional issues is important not only for the three countries-Japan, South Korea, and China-but also for the entire region," Hayashi said.

The official also commented on the bilateral meeting between the South Korean and Japanese leaders, planned on the margins of the summit.

"Japan and South Korea are important neighbours who should cooperate as partners on multiple issues that the international community faces. We intend to

continue a close dialogue with South Korea so that our cooperation becomes stronger and broader and brings benefits to the peoples of both countries," the official said.

The countries are still looking into an opportunity to hold a bilateral meeting between Kishida and Li, Hayashi said, adding that Tokyo intends to promote strategic and mutually beneficial relations with Beijing, aiming to jointly build constructive and stable ties.

The summit will be the first one between the three countries since December 2019, the agency reported, saying that the break was caused by COVID-19 and tensions between Seoul and Tokyo over historical disputes.

The trilateral summit comes amid South Korea and Japan's intensified cooperation with the United States in a bid to deter Beijing's activity in the Indo-Pacific region.

Kyrgyz flays Pak media for Bishkek misinformation

The Kyrgyzstan Government has lashed out against "destructive forces in media and social media, especially in Pakistan" for deliberately disseminating "absolutely false and untrue" information about the situation in Bishkek following widespread clashes between locals and foreign students.

In a statement, the Kyrgyz Foreign Ministry said that the situation in Bishkek on Saturday is "absolutely calm and completely controlled" and that all necessary measures have been taken to ensure security, maintain peace and stability.

It asked the representatives of the media, the blogging community, and their foreign colleagues "to be guided only by official and verified information from the competent authorities of Kyrgyzstan".

The statement follows media reports of widespread mob violence against foreign students,

mainly Pakistanis, that erupted in Bishkek and ended only on Saturday morning. Police managed to come to an agreement with protesters and they opened Chui Avenue and dispersed.

According to the Ministry of Health, 29 people were injured during the protests. According to the police, four citizens of Egypt were detained for a brawl in a hostel on May 13 that triggered the violence.

According to Pakistani media reports, over a dozen Pakistani students were injured the mob violence around student hostels in Bishkek.

Disturbing videos are circling on social media showing locals thrashing South Asian students, mostly Pakistanis. Violent clashes erupted between student groups in Bishkek, with reports of the attackers using batons to beat the foreign students. The attackers forcefully entered the hostel rooms and beat and wounded several

international students, mostly Pakistanis, media reports said.

Pakistan's Ambassador to the Kyrgyzstan Hassan Ali Zaigham on Saturday raised concerns with Kyrgyz Deputy Foreign Minister Imangaziev Almaz about the safety and welfare of Pakistani nationals, particularly the large number of affected Pakistani students and their families.

The ambassador met the Kyrgyz Deputy FM on the instructions of Deputy Prime Minister and Foreign Minister Ishaq Dar, the Foreign Office Spokesperson said in a press release.

International Mother Language Journalists' Conference

The Indian chapter of the SAARC Journalists Forum is set to participate in the inaugural International Mother Language Journalists' Conference, scheduled for June 1 and 2 in Kathmandu.

This event, organised in collaboration with the Nepal Forum for Newer Journalists, marks a significant milestone for journalists who work in regional and vernacular languages other than Hindi and English.

Journalists from various countries have expressed great enthusiasm for the conference. A regional journalist conveyed their excitement, stating, "It is a matter of pride for us to speak at the international level in vernacular languages. Our voice and concerns will be heard at the international level."



Smita Mishra, an executive member of the International Committee of the SAARC Journalists Forum, highlighted the uniqueness of the event. "This is the first time a conference is being organised for journalists focusing on journalism in mother

tongues and regional languages at the international level," she remarked.

Sudhanshu Anirudh, President of the Indian chapter of the SAARC Journalists Forum, emphasised the democratic significance of the event. "Democracy will be strengthened by doing journalism in mother tongues and in regional and vernacular languages," he said.

The conference will have Nepal's Deputy Prime Minister, Narayan Kaji Shrestha, as the Chief guest. A large number of journalists from various states of India and other SAARC countries are expected to attend, marking a significant gathering of voices dedicated to the promotion of regional languages in journalism.

PUBLIC NOTICE
 Notice is hereby given that I, Mrs. Parvathi W/o. Mr. Raju misplaced his property parent Document which was registered in Vellakovil Sub registrar Office, Vellakovil Village, Mayara Uppulapalayam bearing Parent Patta No.921 & Parent Doc No. 1539/2009 for the S.F.No.266/A, 266/A1 (Re.S.F.No.1739/12) in the name Mr.Ponnusamy S/o. Nallappa Gounder. If anybody finds, they are requested to return it to the below address and now the property mentioned in the above to be mortgaged to M/s. Mahindra Rural Housing Finance Ltd.
 Any person having claims, objections regarding mortgage, charge or otherwise are requested to inform the same to M/s. Mahindra Home Finance, Regional Office, D.No.93, First & Second Floor, Sakthi Estates, 3rd Street, M.G. Road, Avarampalayam, Coimbatore 641 006 within 7 days from the date of this notice. If not such an objection or claim is received within the period, the property will be mortgaged to M/s. Mahindra Rural Housing Finance Ltd., By, Mrs. Parvathi W/o. Mr. Raju, 14/289, Murukkankattu Valasu, Patchapalayam, Olappalayam, Tirupur 638701. 24.05.2024
 M/s. Mahindra Rural Housing Finance Ltd., No. 9/3, First & Second Floor, Sakthi Estates, 3rd Street, M.G. Road, Avarampalayam, Coimbatore 641 006

CORRIGENDUM TO THE EXPRESSION OF INTEREST FOR M/S. GREEN VALLEY'S SHELTERS PRIVATE LIMITED ('GVSPIL').
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Date: 24th May 2024
 Sd/ Anuja Bhatte Designated Director
 M/s Waterfall Insolvency Professionals Private Limited
 Place: Chennai Resolution Professional
 Green Valley's Shelters Private Limited
 Email: esg.gvspil@gmail.com
 Registration Number: IBBI/PE-0022/IPA-1/2022-23/50016
 AFA: AA1/50016/02/171224/20006 valid upto 17.12.2024